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Implementation of Awards of National industrial Tribunal

@@@@1373 SHRIMATI KAMLA SINHA: Will the Minister of FINANCE be pleased to state:

- (a) whether Government's atten tion has been drawn to the news-item under the caption "Rashtriya Aud-yogik Panchat Per Amal ko lekar Bakheda" published in the Janasatta dated the 11th July, 1991 regarding the implementation of award of National Industrial Tribunal in favour of employees of the Regional Rural Banks; and
- (b) if so, the details thereof and by when the Government are going to implement the award?

THE MINISTER, OF FINANCE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) In the newsitem, it was alleged that the award of the National Industrial Tribunal relating to employees of Regional Rural Banks has not been fully implemented in RRBs and the promotion has been stopped and that the daily wagers who were to be regularised from the date of their appointment have not been so regularised. Government has already allowed employees of RRBs pay scales equated posts in etc, as applicable to Sponsor Banks w.e.f. 1-1-91. No orders have been issued by Government regarding stoppage of promotions in RRBs. A Working Group created by National Bank for Agriculture and Rural Development (NABARD) will consider matters relating to promotion policy in RRBs, framing of service regulation and also for considering any other matters affecting such employees.

@@@Previously Unstarred Question No. 1826, transferred from 2nd August, 1991.

12.00 Noon

PAPERS LAID ON THE TABLE

- I. Report (1988-89) of Indira Gan. dhi National open University and related papers.
- II. Report and Accounts (1989-90) of the National Institute of Edu cational Planning and Administration, New Delhi and related pap ers.
- ID. Report and Accounts (1989-90) of the Indian Council of Philosophical Research New Delhi and related papers.
- IV. Accounts (1978-89) of National Council of Educational Research and Training, New Delhi and re lated papers.
- V. Report (1989-90) of National Council of Educational Research and Training, New Delhi and related papers.
- VI. Acounts (1987-88) of the Institions Maintained by the Univer sity of Delhi and related papers.
- VII. Notification under the Pondichcherry University Act, 1985.

THE MINISTER OF STATE THE MINISTRY OF HUMAN RE SOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) WITH AD DITIONAL CHARGE OF MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOP MENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) KUM. MAMTA BANERJEE): Sir, I lay on the Table -

- I. (1) A copy each (in English and Hindi) of the following papers under Section 28 of the Indira Gandhi National Open University Act, 1985:—
- (i) Annual Report of the Indira Gandhi National Open University, for the year 1988-89
- (ii) Review by Government on the working of the University

[Kum. Mama Banerjee]

- (2) Statement (in English and Hindi) giving reasons for the delay in laying the Papers mentioned at (1) above.
- [Placed in Library See No. LT-178/91 for (1) and (2)]
- II. A copy each (in English and Hindi) of the following papers:—
- (a) Annual Report and Accounts of the National Institute of Edu cational Planning and Adminis tration, New Delhi, for the year 1989-90 together with the Audit Report on the Accounts.
 - (b) Review by Government on the working of the Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- [Placed in Library See No. LT-179/91 for (a) to (c)
- III. (a) Annual Report and Ac counts of the Indian Council of Philosophical Research, New Delhi, for the year 1989-90, together with the Audit Report on the Accounts.
- (b) Review by Government on the working of the Council.
- [Placed in Library See No. LT-180/91 for (a) and (b)]
- IV. (a) Annual Accounts of the National Council of Educational Research and Training, New Delhi for the year 1988-89 and the Au dit Report thereon.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- [Placed in Library See No. LT-181/91 for (a) and (b)].
- V.(a) Annual Report of the Na tional Council of Educational Research and Training, New Delhi, for the year 1989-90.
- (b) Statement by Government ac cepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers

- mentioned at (a) above. [Placed in Library See No. LT-184/91 for (a) to (c)]
- VI. (a) Annual Accounts of the Institutions Maintained by the University of Delhi, for the year 1987-88 and the Audit Report thereon
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- [Placed in Library See No. LT-183/91 for (a) and (b)].
- VIL A copy (in English and Hindi) of the Pondicherry University, Notification No. 25, dated the 23rd June, 1990, publishing the First Ordinance Governing Academic matters of Pondicherry University under sub-section (2) of Section 44 of the Pondicherry University Act, 1985.

[Placed in Library See No. LT-185/91]

[The Deputy Chairman in the Chair]

श्री सस्य प्रकाश माल्याय (उत्तर प्रदेश): उपसभापति महोत्या, मृझे इस पर ग्रापत्ति हैं। मेरी ग्रापत्ति यह हैं कि एक बहुत बड़ा संवैद्यानिक संकट उत्पन्त हो गया है। केन्द्रीय मंज्ञिमण्डल के एक मंज्ञी ने त्याग-पह द दिया है। मद्रास से ग्राते ही वे सीधे राष्ट्रपति जी से मिले। (यावधान)

उपसभाषति: यह पेपर थोड़े से कर रहें हैं (व्यवधान)

श्री सस्य प्रकाश मालयीयः बहुत बड़ा संबैद्यानिक संबद्ध है। यह बताया जाए कि मंत्री महोदय का न्याय-पत्न स्वीकार किया गया है या नहीं किया गया है। (व्यवधान)

जपसभापतिः ५हल पे५र तो लें होने डिंजिये (व्यवधान)

श्री सत्य प्रकाश मासर्वीयः मंति-मण्डल की ज्वाइंट रिस्पोंसिबिलिटी है जिसमें केबीनेट मंत्री, राज्य मंत्री, उप- 357

मंत्री ग्रीर पालियामेंटरी सेन्नेटरी भी हैं। यह संवैधानिक संकट है इसलिए सरकार का कोई भी मंत्री सभा के ५टल ५र कागज नहीं रख सकता है। यही मेरी ध्रापत्ति है।

उपसभापति: मालवीय जी, जिन इंत्रियों ने 14र रखे हैं भ्रगर उन में किसी ने त्याग-५त दिया होता तो मैं यकीनन आपकी बात सनती। इन लोगों ने तो त्याग-५व नहीं दिया है इसलिए यह सवाल पढ़ा नहीं होता।

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): The question is whether it has got to do with Cauvery or something else: why he has given the resignation.

THE DEPUTY CHAIRMAN: How do I know? He didn't send his resignation to me.

Report and Accounts (1989-90) of National Institute of Health and Family Welfare, New Delhi and related papeits

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI MAKHAN LAL FOTEDAR): Madam. I lav on the Table a copy each (in English and Hindi) of the following papers:—

- (i) Annual Report of the National Institute of Health and Family Welfare, New Delhi, for the year 1989-90.
- (ii) Annual Accounts of the National Institute of Health and Family Welfare. New Delhi, for the year 1989-90 and the Audit Report thereon.

[Placed in Library. See No. LT-194/91]

(iv) Statement giving reasons for the delay in laying the papers mentioned at (i) and (ii) above

[Placed in Library. See No. LT—/9-L]

I Report and Accounts (1989-90) of the Central Wakf Council, New Delhi and related papers.

II. Report (from July, 1986 to June 1987) by the Commissioner for Linguistic Minorities in India and related papers.

on the Table

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): Madam, I lay on the Table: —

- I. A copy each (in English and Hindi) of the following papers:-
 - (i) Annual Report of the Central Wakf Council, New Delhi, for the year 1989-90.
 - (ii)) Annual Accounts of the Central Wakf Council, New Delhi, for the year 1989-90 and the Audit Report thereon
 - (iii) Review by Government on the working of the Council.
 - (iv) Statement giving reasons for the delay in laying the papers-mentioned at (i) and (ii) above.

[Placed in Library See No. LT-187/91 for (i) to (iv)].

II A copy (in English and Hindi) of the Twenty-seventh Report by the Commissioner for Linguistic Minorities in india for the period from July, 1986 to June, 1987 together with an Explanatory Note on the Report.

[Placed in Library See No. LT-189/91].

SHRI ASHIS SEN (West Bengal): Madam, I am on a point of order. Madam, Mr. Sitaram Kesri, the Minister, has laid the Report by the Commissioner for Linguistic Minorities which relates to the period from July, 1986 to June, 1987. It has been submitted now but why is there no statement about the delay in the submission of the report? It has been lying for so many years and why did he come forward so late for submitting it here? We must have an j explanation from him as to why he

giving any reasons for the delay in llaying the report here.